

**(2024) 03 SEBI CK 0015**

**Securities Appellate Tribunal Mumbai**

**Case No:** Miscellaneous Application No. 212 Of 2024, Appeal No. 184 Of 2024

ACME Resources Limited

APPELLANT

Vs

BSE Limited

RESPONDENT

**Date of Decision:** March 18, 2024

**Hon'ble Judges:** Meera Swarup, Technical Member

**Bench:** Single Bench

**Advocate:** Krusha Maheshwari, Sriram Sridharan, Sagar Divekar, Abhimanyu Mhapankar

**Final Decision:** Allowed/Disposed Of

**Judgement**

Meera Swarup, Technical Member

1. Four weeks time is allowed to the respondent to file a reply. Four weeks thereafter to the appellants to file rejoinder.
2. Misc. Application No. 212 of 2024 for exemption is allowed and stands disposed of. List on June 12, 2024.